

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 108

RST.A 12/2024

In

CP (IB) No. 249/Chd/Hry/2021  
(Disposed of on 24.04.2024)

**IN THE MATTER OF:**

Wen Parker Logistic (India) Pvt. Ltd.

...Petitioner/ Operational Creditor

Vs.

Orient Craft Limited

...Respondent/ Corporate Debtor

**Under Section:** 9 & 60(5), IBC 2016

**Order delivered on 24.07.2024**

**CORAM:**

**SH. ASHISH VERMA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner and       :       Ms. Sanjana Saddy, Advocate  
Applicant in RST A 12/2024   :       Mr. Vipul Joshi, Advocate

For the Respondent         :       Mr. Raghav Kakkar, Advocate

**ORDER**

**RST.A 12/2024**

Heard on application for restoration. It is mentioned in the application that learned counsel for the petitioner appeared on different dates since the filing of the present petition and she stated that she could not appear on that day due to some technical glitch. Be that as it may, the main petition bearing CP (IB) No. 249/Chd/Hry/2021 is restored subject to payment of cost of Rs. 5,000/- to be paid by the petitioner in Prime Minister's National Relief Fund. Thus, RST A. 12/2024 is allowed and **disposed of accordingly**. List the main CP i.e. CP (IB) No.

249/Chd/Hry/2021 for arguments on the issue of maintainability and threshold limit apart from merits on 02.09.2024.

-sd-  
**(ASHISH VERMA)**  
**MEMBER (T)**

SM

-sd-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**